

Task Force on Development of Tribal Areas

10068. SHRI GIRIDHAR GOMANGO : Will the Minister of PLANNING be pleased to state :

(a) the terms of reference of the Task Force on 'Development of Tribal Areas' constituted by his Ministry during the year 1972 and the subjects selected for working groups of the Task Force to study the problems in depth ;

(b) the terms of reference of each working group and the recommendations made on the subjects, subjectwise ;

(c) whether the findings and the suggestions forwarded by the Task Force Committee have been implemented by his Ministry ; and

(d) if so, the details thereof ?

THE MINISTER OF PLANNING (SHRI S.B. CHAVAN) : (a) and (b). The terms of reference of the Task Force, Working Groups as well as recommendations may be seen at Annexures I and II laid on the Table of the House. [Placed in Library. See No. LT-6594/83]

(c) and (d). Keeping in view the recommendations of the Task Force on Tribal Development, Tribal Sub-Plans were formulated for the first time in 16 States and 2 Union Territories during the Fifth Five Year Plan. These Tribal Sub-Plans were implemented by the States and Union Territories.

Border Disputes between Orissa and Andhra Pradesh

10069. SHRI GIRIDHAR GOMANGO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Governments of Orissa and Andhra Pradesh have referred to his Ministry for settlement of border dispute ;

(b) if so, the names of the villages under dispute and area thereof ;

(c) the measures taken by his Ministry to settle the dispute so far ; and

(d) the initiative taken by both the State

Governments to arrive at the decision among themselves so far and views communicated to his Ministry jointly or separately on the disputed villages ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) to (d). The Government of Orissa had filed a suit in the Supreme Court under article 131 of the Constitution against the State of Andhra Pradesh urging its territorial claim in respect of Kotiya group of villages near the inter-State boundary. The Government of Orissa have informed that the case is still pending adjudication before the Supreme Court.

Setting up of Industrial Estates in Nepal

10070. SHRI BHOGENDRA JHA : Will the Minister of INDUSTRY be pleased to refer to reply given to Unstarred Question No. 4011 on 23 March, 1983 regarding setting up of Industrial Estates in Nepal and state :

(a) whether a team of the National Small Industries Corporation has since visited or any date fixed for visiting Nepal for studies to set up Industrial Estate at Batwal ;

(b) if so, details thereabout ;

(c) if not, reasons for delay ;

(d) whether joint Indo-Nepal Economic Commission has since been set up ? If not, reasons for delay ;

(e) the specific details of the proposed joint venture cement plant and whether any response from Nepal has since been received ; and

(f) if so, details thereof ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) : (a) to (c). A reply from H.M.G. Nepal is awaited, to indicate the dates convenient to them for the visit of the National Small Industries Corporation Team.

(d) Active consultation with H.M.G. Nepal is being carried on for the early set-